

**Central Administrative Tribunal
Principal Bench**

**CP No.417/2017 in
OA No.648/2017**

New Delhi, this the 12th July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Satish Kumar Kalothra, Age 59 years
Deputy Secretary
Department of Rural Development
S/o Shri Chanan Singh
R/o A-2712, 2nd Floor
Green Field Colony
Faridabad (Haryana) ..Applicant

(By Advocate: Shri Suresh Sharma)

Versus

Union of India through

1. Shri Bhanu Pratap Sharma, Secretary
Department of Personnel and Training
North Block, New Delhi-110001.
2. Shri Amarjeet Sinha
Secretary, Ministry of Rural Development
Department of Rural Development
Krishi Bhawan, New Delhi-110001. ..Respondents

ORDER (ORAL)

Justice Permod Kohli :-

The petitioner was placed under suspension on 08.05.2015 on account of his detention in criminal case in terms of sub-rule (2) of rule 10 of the CCS (CCA) Rules, 1965. The said suspension and extension thereof were challenged before this Tribunal in OA

No.648/2017. Vide order dated 19.05.2017 while quashing the suspension and extension thereof, on the grounds noted therein, the respondents were given liberty to pass fresh order in accordance with law. The respondents have now passed the order dated 09.06.2017 in contemplation of the disciplinary proceedings under sub-Rule (1) of Rule 10 of the CCS (CCA) Rules 1965.

2. We fail to understand how these contempt proceedings are maintainable. There is no violation of any direction of this Tribunal. Shri Suresh Sharma, learned counsel appearing for the petitioner submits that the suspension is for an indefinite period. We have perused the order, no period is specified. In any case, we are not examining the validity of the order in the present contempt proceedings. No contempt is constituted. Dismissed.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

/vb/